

**COURT-I****IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)****APPEAL NO. 59 OF 2017  
AND  
IA NOS. 165, 166 & 188 of 2017****Dated: 20<sup>th</sup> April, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of:****Shri Subhash Ananda Tambe & Ors. ... Appellant(s)  
Vs.  
State of Maharashtra (Ministry of Power) & Ors. ... Respondent(s)****Counsel for the Appellant(s) : Ms. Bina Madhavan  
Mr. Vinayak G.Kulkarni  
Mr. Prateek Dhir  
Mr. Mrityunjai Singh****Counsel for the Respondent(s) : Mr. M.Y.Deshmukh for MSETCL  
  
Ms. Anjali Chandular  
Mr. Hasan Murtaza  
Ms. Malvika Prasad  
Mr. Sargar Rane for R-4  
  
Mr. Buddy A.Ranganadhan for R-5/MERC****ORDER****IA NO. 188 of 2017  
*(Appl. for urgent listing)***

This application has become infructuous. Therefore, the application is dismissed as infructuous.

**APPEAL NO. 59 OF 2017**

Issue notice. Mr. M.Y. Deshmukh takes notice on behalf of Respondent No.3; Ms. Anjali Chandurkar takes notice on behalf of Respondent No.4 and Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.5 and

they seek a week's time to file reply. Notice be issued to the other Respondents returnable on 01.05.2017. Dasti, in addition, is permitted.

List the matter on **01.05.2017**. In the meantime, learned counsel for the respondents may file reply on or before 28.04.2017 after serving copy on the other side.

**(I.J. Kapoor)**  
**Technical Member**  
ts/kt

**(Justice Ranjana P. Desai)**  
**Chairperson**